

# HIGH COURT OF CHHATTISGARH: BILASPUR

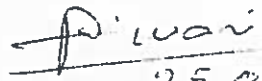
## CIRCULAR

No. 487 /Confdl. /2020  
II-03-14/2000 (Part-II)

Bilaspur, dated the 25/06/2020

In supersession of all circulars/orders/memorandums issued by the High Court of Chhattisgarh with regard to the procedure for change in the name of female Judicial Officers necessitated on account of marriage, it is, hereby, directed that, in future, female Judicial Officers seeking change in their name necessitated on account of marriage, must fulfil the conditions prescribed in Circular/Memo No. 1942-CR-219-I (IV) dated 16.05.1962 issued by the erstwhile State of Madhya Pradesh and shall submit a certified copy of certificate of registration of marriage as mandated under Rule 11 of the Chhattisgarh Compulsory Registration of Marriages Rules, 2006, till issuance of fresh circular/memo by the State Government.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

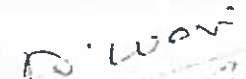
  
25.06.2020  
(DEEPAK KUMAR TIWARI)  
I/C REGISTRAR GENERAL

Endt. No. 488 /Confdl. /2020  
II-03-14/2000 (Part-II)

Bilaspur, dated the 25/06/2020

Copy forwarded to :

- (1) District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujanj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker)/for information and compliance. *They are further directed to inform the same to all the female judicial officers working under their control.*
- (2) The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, 'Mahanadi Bhawan' (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur, (C.G.) for information and necessary action.

  
25.06.2020  
(DEEPAK KUMAR TIWARI)  
I/C REGISTRAR GENERAL

784 / म. प्र. सामान्य पुस्तक परिपत्र

| लण्ड-दो

(2) शासन द्वारा वर्तमान में निर्धारित मध्यप्रदेश के स्थानीय निवासी की परिभाषा के अन्तर्गत आने वाले व्यक्तियों की पत्नी को भी प्रदेश का स्थानीय निवासी माना जायेगा।  
2. राज्य शासन द्वारा प्रकरण में पुनर्विचार कर अब यह निर्णय लिया गया है कि उपयुक्त प्रवर्गों के अतिरिक्त निम्नलिखित को भी मध्यप्रदेश का स्थानीय निवासी माना जाये -

"मध्य प्रदेश में संवैधानिक या अन्य विधिक (Statutory) पदों पर राष्ट्रपति द्वारा नियुक्त व्यक्तियों की संतान तथा उनकी पत्नी।"

सामान्य प्रशासन विभाग के ज्ञापन क्रमांक 381/2417/1/3/74, दिनांक 11-6-75 में उपरोक्त प्रवर्गों के अतिरिक्त अन्य स्थानीय निवासियों के सम्बन्ध में किये गये प्रावधान पूर्ववत् ही रहेंगे।

[सामान्य प्रशासन विभाग ज्ञापन क्रमांक सी- 3-23/95/3/एक, दिनांक 15-12-1995]

विषय- शासकीय कर्मचारियों द्वारा नाम परिवर्तन करने की प्रक्रिया के सम्बन्ध में।

राज्य शासन द्वारा शासकीय कर्मचारियों द्वारा नाम परिवर्तन करने की प्रक्रिया के सम्बन्ध में निर्देश इस विभाग के ज्ञापन क्रमांक 1942/सी. आर/219/14, दिनांक 16 मई, 1962 (प्रतिलिपि संलग्न) द्वारा जारी किये गये थे। स्टाम्प अधिनियम के अन्तर्गत बने प्रावधानों के अनुसार स्टाम्प शुल्क से प्रभारणीय विलेख है एवं स्टाम्प अनुसूची एक (क) के अनुच्छेद 4 के अनुसार रुपये 4/- (चार) का स्टाम्प शुल्क (नॉनज्युडिशियल) देय है। अतः भविष्य में शासकीय कर्मचारियों द्वारा नाम परिवर्तन करने वाले विलेख पर रुपये 4/- का नॉनज्युडिशियल स्टाम्प अनिवार्य रूप से लगाया जाये।

[म. प्र. शासन, सामान्य प्रशासन विभाग, क्रमांक एम- 19/6507-1 (1)-85, दिनांक 16-10-1985]

GOVERNMENT OF MADHYA PRADESH  
CENTRAL ADMINISTRATION DEPARTMENT

No. 1942-CR-219-I (IV), Bhopal, dated the 16th May, 1962- Vyak 26 1884.

All Departments of Government.  
President, Board of Revenue Madhya Pradesh Gwalior.  
All Commissioners of Divisions.  
All Heads of Departments.  
All Collectors.

Sub.- Procedure for Change of Name of Government Servant.

Government have examined the procedure to be followed in accordance to a bona fide change of name by Government servants, and are please to issue the following instructions in supersessions of all existing ones in the differer constituent Units.

2. A Government servant wishing to adopt a new Name or to effect ar modification in his existing name should be asked to adopt the change formally in a deed changing his/her name. In order that the execution of the document may be in doubt it is desirable that it should be attested by two witness preferably known to the head of the office in which the Government servant is employed. sample deed is enclosed. The execution of the deed should followed by publication of the change in a prominent local news paper as well as the Madhya Prade Gazette, publication being undertaken by the Government servant at his own c in both the cases. For publication of the advertisement in the Madhya Prade Gazette, Government servant should be directed to approach the Controller, G Printing and Stationery Madhya Pradesh, Bhopal.

मुद्र-तो |

3. It is only after the formalities described in Paragraph 2 above have been complied with and satisfactory evidence of identity and execution of deed is addressed by the Government servant that the adoption of the new name of change in the existing name should be given official recognition and Government records amended suitably. True copies of the relevant documents should be retained by the head of the office concerned.

By order and in the name of the  
Governor of Madhya Pradesh.  
Deputy Secretary  
to Government Madhya Pradesh  
Central Administration Department.

Bhopal, dated 16th May, 1962-Vyak. 26 1884.

No. 1943-CR-219-I (IV),

Copy forwarded to :-

1. the Registrar, High Court of Madhya Pradesh, Jabalpur.
2. the Secretary, Public Service Commission, Madhya Pradesh, Indore.
3. the Secretary/Military Secretary to Governor, Madhya Pradesh, Bhopal.
4. the Secretary, Madhya Pradesh Vidhan Sabha, Secretariat, Bhopal.

For information-

5. (i) The Controller, Government Printing and Stationery Madhya Pradesh Bhopal is requested to publish any information about change of name which may be received in pursuance of those instructions in the "Madhya Pradesh Gazette". The publication will be at the expense of the person concerned.

(ii) The Registrar Madhya Pradesh Secretariat Bhopal.

The Establishment Officer Madhya Pradesh Secretariat, Bhopal.

For information.

Sd/

Under Secretary  
to Government Madhya Pradesh  
Central Administration Department.

#### DEED CHANGING SURNAME

By this deed I, the undersigned ABC (New name) of etc. now lably called AC (old name) employed as.....(designation of the post held at the time by the Government servant concerned) at..... (Place where employed in the..... Government).

1. For and on behalf of myself and my wife and children and remoter issue wholly renounce, relinquish and abandon the use of my former surname of C (only) and in place thereof do assume from the date here of the surname of B. C. and so that I and my wife and children and remoter issue may hereafter be called known and distinguished not by my former surname of C (only) but by my assumed Surname of B. C.



2. For the purpose of evidencing such my determination declare that I shall at all time hereinafter in all records, deeds and writings and in all proceedings dealings and transactions as well private as public and upon all occasions whatsoever use and sign the name of B. C. as my surname in place of and in substitution for my former surname of C (only).

3. Expressly authorise and request all persons at all times hereafter to designate and address me and my wife and children and remoter issue by such assumed surname of B. C. accordingly.

In Witness Whereof I have hereunto subscribed my former and adopted name of A. C. and ABC and affixed my seal this.....day of .....

Signed sealed and delivered by the above-named

A C  
A B C

ABC formerly AC in the presence of (B)

विषय- म. प्र. सचिवालय में कार्यरत महिला कर्मचारी का विवाहोपरान्त नाम/उपनाम परिवर्तन के सम्बन्ध में प्रक्रिया का निर्धारण।

म. प्र. सचिवालय में कार्यरत शासकीय महिला कर्मचारियों से विवाहोपरान्त नाम/उपनाम परिवर्तन हेतु आवेदन पत्र इस विभाग को प्राप्त होते रहते हैं। महिला कर्मचारियों के विवाह उपरान्त उनके नाम/उपनाम परिवर्तन के सम्बन्ध में प्रक्रिया निर्धारण का प्रश्न विचाराधीन था। महिला कर्मचारियों के विवाहोपरान्त नाम/उपनाम परिवर्तन की प्रक्रिया निर्धारण के सम्बन्ध में विचार कर निर्णय लिया गया है कि जब किसी शासकीय महिला कर्मचारी द्वारा विवाहोपरान्त नाम/उपनाम परिवर्तन हेतु आवेदन पत्र प्रस्तुत किया जाता है तो उसके साथ निम्नानुसार अधिलेख भी प्रस्तुत किये जायें :-

- (i) सम्बन्धित महिला कर्मचारियों द्वारा नाम/उपनाम परिवर्तन के आवेदन पत्र के साथ विवाह की पत्रिका;
  - (ii) शपथ-पत्र
  - (iii) दो राजपत्रित अधिकारी द्वारा प्रदाय पहचान प्रमाण-पत्र (निर्धारित प्रमाण-पत्र संलग्न है)
  - (iv) सामान्य प्रशासन विभाग के परिपत्र क्रमांक एक- 19-283/1/1/85, दिनांक 16-10-85 के अनुसार स्टाम्प अधिनियम के अन्तर्गत नाम परिवर्तन करने वाले विलेख पर रुपये 4/- (रुपये चार) का नाम-ज्युडिशियल स्टाम्प अनिवार्य रूप से लगाया जाये।
2. उपरोक्तानुसार महिला शासकीय कर्मचारी से अधिलेख प्राप्त होने पर ही उनका नाम/उपनाम परिवर्तित किया जा सकेगा।
3. उक्त प्रक्रिया द्वारा परिवर्तित नाम/उपनाम केवल शासकीय सेवा सम्बन्धी प्रयोजन हेतु होगा। इससे कोई अन्य दावा प्रमाणित एवं प्रभावित नहीं होगा।
4. उपरोक्त प्रक्रिया केवल म. प्र. सचिवालय के कर्मचारियों के लिये निर्धारित की गयी है एवं केवल उन्हें ही लागू होगी।
- संलग्न उपरोक्तानुसार

पहचान प्रमाण-पत्र

प्रमाणित किया जाता है कि कुमारी..... का विवाह दिनांक.....को सम्पन्न हुआ, जिसमें मैं उपस्थित था। इन्हें मैं..... (अर्वाधि) से जानता हूँ तथा ये वर्तमान में..... विभाग में.....के पद पर कार्यरत हैं।

राजपत्रित अधिकारी के हस्ताक्षर  
नाम व पद मुद्रा

[ सामान्य प्रशासन विभाग क्र. एफ. 16-236/91/1-7(1) स्या. दि. 19-6-92 ]